

**Shri Muniswamy:** May I know when these centres will begin functioning?

**Shri Hathi:** They are already functioning, Sir.

#### *Dhoties AND Sarees*

\*1249. **Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) for how long the restriction on the production of *Dhoties* and *Sarees* by the Cloth Mills has been in force; and

(b) the progress made in the preparation of the report by the Expert Committee which was appointed to determine finally the patronage to be given to the handloom industry?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) There are no restrictions on the production of *sarees*. The restriction on production of *dhoties* by mills has been in force since January, 1953.

(b) Presumably, the reference is to the Textile Enquiry Committee appointed in November, 1952. If so, the Committee is expected to submit its report by the end of 1953.

**Shri Jhulan Sinha:** May I know, Sir, if during the period of restriction on *dhoties* and the limited restriction on *sarees*, the consumers in this country have felt any shortage of *dhoties* and *sarees* or any increase in the price thereof?

**Shri T. T. Krishnamachari:** So far as restriction on certain types of *sarees* is concerned that is an old one and has been in operation for two or three years. So far as the prices of *dhoties* are concerned, I am told that prices have risen in several parts of India; e.g. Orissa, Bengal, Uttar Pradesh, Rajasthan, some portions of Maharashtra and even in other areas the prices of finer varieties have risen.

**Shri Jhulan Sinha:** May I know, Sir, during the period pending the receipt of the report by the Textile Inquiry Committee, does Government mean to

continue the restriction, or limit it or increase it in any way?

**Shri T. T. Krishnamachari:** Government's policy in regard to this matter must be determined by the exigencies of the situation. I am unable to say anything in regard to the future; at the moment there is no such proposal.

**Shri Heda:** In view of the fact that the after-effects of this policy are being realised differently in different parts of India, are Government going to consider to take different measures in regard to mills situated in different areas?

**Shri T. T. Krishnamachari:** This is rather a difficult question to answer. The Central Government cannot differentiate between different parts of India or pass different orders on different mills. It has got to be largely done by State Governments whom we might permit to do so within the scope of the powers that are vested in us by the Constitution. For instance, the Bengal Government have asked for a ban on export of *dhoties* from Bengal for a period and we have permitted them. These questions have to be settled as and when problems arise. We cannot give an omnibus answer to all the questions of this nature.

**Kumari Annie Mascarene:** May I know, Sir, with regard to answer to part (a) given by the hon. Minister the total value of the excess produced in contravention of that order?

**Shri T. T. Krishnamachari:** That was asked in an earlier question. The total production of *dhoties* is still within the overall quota that we have fixed. The overall quota fixed is in the region of 30,000 bales and the production is a little less than 30,000 bales. The object of the restriction has been achieved by restricting the production well within 30,000 bales though individual mills have here or there contravened the order.

**Shri N. M. Lingam:** Is it a fact that the mills have effectively circumvented the restriction orders of the Government by keeping to the length but

increasing the width of *dhoties*?

**Shri T. T. Krishnamachari:** I do not know, Sir, if the increase of the width is an effective method of circumventing the restrictions. It all depends very possibly on the height of the people, who use these *dhoties*, which has possibly increased now.

#### EDIBLE OILS

\*1252. **Shri Heda:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have arrived at some decision on the recommendation of the Khadi and Village Industries Board that the crushing of the edible oils be reserved for village *ghanis*; and

(b) if so, in what form?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**  
(a) Not yet.

(b) Does not arise.

**Shri Heda:** How much time Government will take to come to some decision on that resolution or recommendation?

**Shri T. T. Krishnamachari:** I have stated in my reply to a similar question on a former occasion that the question of preventing mills from crushing edible oils and passing it on to village *ghanies* is a matter which is primarily within the sphere of activities of the State Governments. While in the case of mills which fall within the purview of the powers of the Central Government, we can prohibit them from crushing, it is rather difficult to say whether the village *ghanies* would be able to take up this business. It is a matter that rests with State Governments. There is no use attempting to pin me down to a particular date. The date may be next year; it may be two years or five years hence or it may be earlier.

#### DISPLACED PERSONS FROM JAMMU AND KASHMIR

\*1253. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the total number of displaced persons from Pakistan-held territory of Jammu and Kashmir so far resettled, as a result of the efforts made by the Joint Indo-Kashmir Rehabilitation Board; and

(b) how many more displaced persons of that part of Jammu and Kashmir are still awaiting resettlement?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) 30,300.

(b) Information is being collected and will be laid on the Table of the House in due course.

**Dr. Ram Subhag Singh:** May I know, Sir, whether the resettlement of refugees brought from the Yole Central camp last year has been completed?

**Shri J. K. Bhonsle:** Yes Sir.

**Sardar Hukam Singh:** Is it a fact that in some cases these displaced persons from enemy-occupied area have been given one acre or at the most two acres of land per family while the previous settlers were given ten acres per family?

**Shri J. K. Bhonsle:** I require notice.

**Shri Gidwani:** Is Government aware that a number of people belonging to that area have been sent to distant places like Ahmedabad and they have received no loan for settlement?

**Shri J. K. Bhonsle:** We have already advanced loans to the State Governments and I take it that it may be some time before they actually receive them.

**Sardar Hukam Singh:** Is it a fact, Sir, that in view of the lands vacated by the evacuees there, no evacuee property has been given to this category of refugees.

**Shri J. K. Bhonsle:** I require notice.